

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 210/MP/2026 along with IA (Diary) Nos. 253/2026 & 258/2026

Subject : Petition under Section 79 (1) (f) and (k) of the Electricity Act, 2003 seeking termination of the Power Purchase Agreement dated 22.10.2024, along with amendment thereof without any financial liability.

Petitioner : JSW Renew Energy Limited (JSWREL)

Respondent : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **2.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, JSWREL
Shri Aditya Singh, Advocate, JSWREL
Shri Mridul Gupta, Advocate, JSWREL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Ms. Kajal Kakani, Advocate, MSEDCL
Shri Harshit Gupta, Advocate, MSEDCL
Shri Mukut Choudhary, Advocate, MSEDCL
Shri Chaitanya Ahuja, Advocate, MSEDCL

Record of Proceedings

During the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondent, SECI, made detailed submissions and concluded their respective arguments on the interim reliefs prayed in IAs. The learned counsel appearing on behalf of the Respondent, MSEDCL, submitted that she had recently engaged in the case and sought permission to file a vakalatnama in this regard. The learned counsel also sought an additional two weeks' time to file a reply to the Petition and submitted that MSEDCL does not wish to make any submissions on the IAs.

2. Based on their request, the Commission permitted the Petitioner and the Respondent, SECI, to file their respective written submissions, if any, within a week with a copy to the other side. Subject to the above, the Commission reserved the IAs for order. In the meantime, the Commission directed the parties to maintain the *status quo* till the outcome of the IAs.



3. The Commission also permitted the Respondent, MSEDCL, to file its reply to the Petition within two weeks, with a copy to the Petitioner, who may file their rejoinders, within a week thereafter.

By order of the Commission

**Sd/
(T.D. Pant)
Joint Chief (Law)**